

ITEM NO.22

Court 5 (Video Conferencing)

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7723/2019

(Arising out of impugned final judgment and order dated 02-05-2019 in CRLWP No. 3975/2018 passed by the High Court Of Judicature At Bombay)

THE UNION OF INDIA & ANR.

Petitioner(s)

VERSUS

SHAIKH ISTIYAQ AHMED & ORS.

Respondent(s)

IA No. 197918/2019 - EXEMPTION FROM FILING O.T.
IA No. 96764/2020 - INTERIM BAIL)

Date : 10-12-2020 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s)

Mrs. Madhvi Divan, ASG
Mrs. Suhasini Sen, Adv.
Mr. Satya Lipsu Ray, Adv.
Mrs. Shradha Deshmukh, Adv.
Mr. B. V. Balaram Das, AOR

For Respondent(s)

Mr. Abhay Anand Jena, AOR

Mr. Rahul Chitnis, Adv.
Mr. Sachin Patil, AOR
Mr. Geo Joseph, Adv.

UPON hearing the counsel the Court made the following
O R D E R

By consent, list the matter in the first week of February,
2021 on a non-miscellaneous day.

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)

